

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 1ST JUNE, 1978.

NOTIFICATION
(INCOME TAX)

No.2335 (F.NO.187/11/78-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that the following additions shall be made in the Schedule appended to its notification 679 NO.187/2/74-IT.AI) dated 20th July, 1974, as amended from time to time:-

In column (3), against S.No.19A Pune-1 following item shall be inserted after item 1.

2. Palghar
3. Satara
4. Thane.


This notification shall take effect from 78.

(M. SHASTRI)
UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
3. Director of O&M Services (Income-tax), 1st Floor, Air Force Station, Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
5. Comptroller & Auditor General of India, New Delhi (20 copies).
6. Bulletin Sec. of Dte. of Ins. (RS&P), New Delhi (5 copies).
7. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhawan, New Delhi.


(V.P.VASWANI)
SECTION OFFICER
CENTRAL BOARD OF DIRECT TAXES